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O.A.18/90

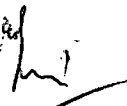
Date: 22-4-93

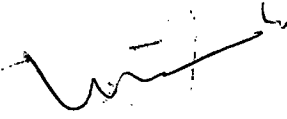
Mr.S.Natarajan for the applicants
and Mr.N.K.Srinivasan for the
respondents.

Counsels state that the matter
has not yet been decided by the
Supreme Court but the arguments
have been heard in that case.
Shri Srinivasan states that the
interim order should be vacated
as the matter has in substance
has been decided against the
applicants by the Principal Bench.
Shri Natarajan requests that
if the interim order is vacated
only the eviction of the applicants
from the quarter should be stayed.
Accordingly eviction of the
applicants from the quarter is
stayed; rest of the interim stay
is vacated.

Matter to be listed for FH on
18-8-93.


Copy of this order be given to
the parties.


(M.Y. PRIOLKAR)
M(A)


(M.S. DESHPANDE)
V.C

M

22/4/93
order/Judgement despatched
to Applicant/Respondent (s)
on 28/4/93.


4/5/93

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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

O.A.No:18/90

Dated 18-8-93

Mr. S.Natarajan for the applicant,
Mr. N.K.Srinivasan for the respondents.

Mr. Natarajan states that an identical issue has since been decided by the Supreme Court and the decision goes against the applicant. Therefore, he prays for permission to withdraw this application. Mr. Srinivasan has no objection.

The application is dismissed as withdrawn with no order as to costs.

Lakshminathan
(Smt.L.Swaminathan)
Member(J)

M.Y.Priolkar
(M.Y.Priolkar)
Member (A)

Order/Judgment despatched
to Applicant/Respondent (A)
on 20/8/93

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